IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-17/2016

In the matter of:

AKCM Insu Auxiliary (P) Ltd

....PETITIONER

SECTION:

Under Section 100-104

Order delivered on 11.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

. .

For the Respondent/Corporate Debtor: -

For the Intervener

ORDER

Due to paucity of time arising out of sitting in the Special Bench, the matter was not able to be taken up. Hence, the same is adjourned to 31.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 11.12.2017